

210

CWP-8520-2020

M/S S.B. MEDICAL SYSTEMS VS UNION OF INDIA AND OTHERS

Present: Mr. Sudhir Malhotra, Advocate, for the petitioner(s).

Mr. Satya Pal Jain, Additional Solicitor General of India,
with Mr. Dheeraj Jain, Sr. Counsel, for respondents No.1 to 3-UOI.

Mr. Sahil Sharma, DAG, Punjab.

Mr. Anshuman Chopra, Advocate, for respondent No.4.

Pursuant to order dated 15.07.2020, report has been received. A conclusion thereof is that the Committee held a tele-meeting on 03.08.2020 and came to the following conclusion:-

“The 32 used ventilators in this case are of reputed brands and were found to be in working condition; however they may be put to use subject to clarification of disinfection, effectiveness and assured maintenance by the refurbishing company”.

We prima facie feel that in case, the aforesaid ventilators are put to use, it may be of help to some serious patients. A copy of the report be supplied to Mr. Jain to enable him to seek instructions, particularly, keeping in view the matter involves the question of saving lives of critical patients.

Mr. Sharma may also seek instructions as to which authority can certify regarding disinfection and effectiveness. Meanwhile the refurbishing company shall submit a certificate of disinfecting the ventilators, their effectiveness and assured maintenance. Such certificate shall be submitted before Dr. Avnish Kumar, Director, Department of Education and Research, Government of Punjab.

To come up for further hearing on 10.08.2020.

(RAJAN GUPTA)
JUDGE

(KARAMJIT SINGH)
JUDGE

August 04, 2020
sukhpreet